

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:2450
ANSWERED ON:03.12.2009
APPOINTMENT OF JUDGES
Singh Shri Uday Pratap

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government proposes to bring changes in the procedure of appointment of judges in the higher judiciary and also intends to come out with a comprehensive bill to deal with complaints of corruption against judges;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

Answer

MINISTER OF LAW AND JUSTICE (Dr. M. VEERAPPA MOILY)

(a) to (c) : The existing procedure for appointment of judges of Supreme Court & High Court is based on die Supreme Court Judgment of October 6, 1993 in the case pf Supreme Court Advocates on Record & Anr. Vs. Union of India, and the Advisory Opinion of the Supreme Court dated October 28, 1998. There is no proposal at present before the Government to reconsider this procedure. The Government is considering bringing in a fresh legislation on the subject of accountability of Judges.